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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% *Date of Decision: 07th April, 2026*

+ CRL.M.C. 8087/2023

SALMAN AND OTHERS & ORS.Petitioners

Through: Mr. Rajeev Kumar Bansal, Mr. Rajat Kumar and Mr. Devesh Kumar, Advocates (through V.C.) with petitioners through V.C.

versus

THE STATE GOVT OF NCT OF DELHI & ANR.....Respondents

Through: Mr. Sunil Kumar Gautam, APP for the State with SI Munfaij, PS Jamia Nagar.
Mr. S. Qamar, Advocate for respondent No.2 with respondent No.2 in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No.252/2020 dated 01.09.2020, registered at Police Station Jamia Nagar, for commission of offences under Sections 498A/406/34 of IPC, along with all consequential proceedings emanating therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between petitioner No.1 and respondent No.2 was solemnized on 27.11.2018, as per Muslim rites and ceremonies. There is no child from the abovesaid wedlock.
3. However, on account of some temperamental differences between the



parties, they started residing separately since 26.06.2019 and on the basis of report lodged by respondent no. 2, abovesaid FIR was registered.

4. The charge-sheet has already been filed.

5. They have already obtained divorce on 09.10.2023 and copy of *Talaqnama/Mubaraat* has also been placed on record. Learned counsel for the parties submit that though the abovesaid Deed of Divorce is sufficient but, if required, they would also seek formal declaration from the Family Court.

6. Petitioners have joined the proceedings through *video-conferencing*.

7. Respondent No.2 is present in Court and is represented by her counsel.

8. The Investigating Officer is also present in Court and identifies respondent No.2.

9. When asked, respondent No.2 reiterated the terms of settlement taken place before *Mediation Centre, Saket Court* on 09.10.2023 and submits that in terms of such settlement, she has already received all her dowry articles from the petitioners and no other claim survives in the matter. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and, therefore, she would have '*no objection*' if FIR in question is quashed.

10. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

11. Consequently, to secure the ends of justice, FIR No.252/2020 dated 01.09.2020, registered at Police Station Jamia Nagar, for commission of offences under Sections 498A/406/34 of IPC, along with all consequential



proceedings emanating therefrom, is hereby, quashed.

12. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

APRIL 07, 2026/st/sa